

July 14, 2025

## Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 (As applicable to Co-operative Societies) – Sarvodaya Co-operative Bank Ltd., Mumbai - Extension of period

The Reserve Bank of India vide directive CO.DOS.SED. No. S370/45-11-001/2024-2025 dated April 15, 2024, had placed Sarvodaya Co-operative Bank Ltd., Mumbai under Directions for a period of six months up to the close of business on October 15, 2024, which was modified from time to time and was last extended up to close of business on July 15, 2025.

2. It is hereby notified for the information of the public that, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the aforesaid Directions shall continue to apply to the bank from close of business on July 15, 2025 till close of business on October 15, 2025 as per the directive DOR.MON/D-20/12.21.158/2025-26 dated July 11, 2025, subject to review.

3. All other terms and conditions of the Directives under reference shall remain unchanged. A copy of the directive dated July 11, 2025 notifying the above extension is displayed at the bank's premises for the perusal of public.

4. The aforesaid extension and /or modification by the Reserve Bank of India should not per-se be construed to imply that Reserve Bank of India is satisfied with the financial position of the bank.

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(Puneet Pancholy) Chief General Manager